

**SHRI NITIRAJ SINGH CHAUDHARY:** The Bill provides that the nomination shall be made by the Speaker of the Lok Sabha and the Speakers of the respective Legislative Assemblies. We must have patience. All these interests would be considered by the respective Speakers while nominating Associate Members.

There are some other points that were made by the hon. members, but they are not relevant to the Bill. For example, it was said that the Lok Sabha may sit in two shifts as the schools meet. Therefore, I am not replying to such points.

**MR. SPEAKER:** There was a motion for reference to a Select Committee by Mr. M C Daga...

**SHRI M C DAGA (Pali):** I want to withdraw my motion.

*Amendment No 1 was, by leave, withdrawn.*

**MR. SPEAKER:** The question is.

"That the Bill to provide for the readjustment of the allocation of seats in the House of the People to the States, the total number of seats in the Legislative Assembly of each State, the division of each State and each Union territory having a Legislative Assembly and the Union territory of Delhi into territorial constituencies for elections to the House of the People and Legislative Assemblies of the States and Union territories and Metropolitan Council of Delhi and for matters connected therewith, be taken into consideration."

*The motion was adopted.*

**MR. SPEAKER:** Should we now put all these Clauses together? That will save time.

On Clause 2, there are two amendments by Shri Bade...

**SHRI R V. BADE:** I want to say something on my amendments.

**MR. SPEAKER:** Have your lunch first and then come prepared for it.

We adjourn for Lunch to re-assemble at 2.00 P.M.

13.08 hrs.

*The Lok Sabha adjourned for Lunch till Fourteen of the Clock.*

*The Lok Sabha re-assembled after Lunch at Five Minutes Past Fourteen of the Clock.*

[MR. DEPUTY SPEAKER in the Chair].

**RE. ALLEGED BURNING OF HOUSES IN A VILLAGE IN UTTAR PRADESH**

**SHRI JYOTIRMOY BOSU (Diamond Harbour):** I have given a notice about the alarming news that in a minority inhabited village named, Sajjni, in Azamgarh District of Uttar Pradesh, 43 houses belonging to the minority community were burnt and the members of the minority community were beaten up by the Police. Sir, in the last one month, in another village, Norani, seventy houses of the minority community were burnt and looted and the people were beaten. Sir, the District of Azamgarh seems to be very notorious for these things. Sir, we want to know what is happening? The UP Police is hand in glove with the criminals.

Sir, the other day, when this matter was raised here, you were pleased to observe that the Government must get all the information and Mr. Raj Bahadur promised on the floor of the House that he would collect the information from the State Government. I hope Shri Raj Bahadur was not gone into hiding. Sir, the whole question is that we want the Government to make a statement. Is it a part of the game that is going to take place one after another. This is a very serious matter and we want the Government to tell

us right now and here. We do not want to give any more time...

MR. DEPUTY-SPEAKER: Order, please.

SHRI JYOTIRMOY BOSU: You are very sympathetic to a good man like me. The question is: you kindly tell the Government to make a statement. Otherwise, we will have to take appropriate steps to make the Government to make a statement.

श्री राजवहन (लालगंज): उपाध्यक्ष महोदय, इस सम्बन्ध में मुझे एक निवेदन करना है। झाजमगढ़ जिले में पिछले चौदह महीनों में यह इस प्रकार की तीसरी घटना है। पिछले दो तीन सालों में इस प्रकार के चार पांच साम्प्रदायिक दंगे हुए हैं। मेरा केन्द्रीय सरकार से निवेदन है कि वह इस मामले की न्यायायिक जांच कराए। जब तक इसकी जुद्धिशल एन्वयरी नहीं होगी तब तक इस प्रकार की घटनाएँ बन्द नहीं होंगी।

SHRI G. VISWANATHAN (Wandiwash): You have already made your observations.

MR. DEPUTY-SPEAKER: Order, please. Please sit down.

I think this question has come up for the second time. I think on the last occasion I heard the Minister of Parliamentary Affairs saying that they were collecting the information...

SHRI JYOTIRMOY BOSU: It is ten days now.

MR. DEPUTY-SPEAKER....and would share that information with the House. I want to know whether he has got anything to say now.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR): I will request my colleague here, Mr. Mohsin, to collect the information from the State Government concerned. This incident has happened in a village, far in the interior. So, naturally, it will take time....

SHRI JYOTIRMOY BOSU: It is only 10 miles from the Azamgarh District town. Sir, he is misleading the House.

MR. DEPUTY-SPEAKER: Order, please. You are not allowing me even to hear him. Please wait.

SHRI K. P. UNNIKRIISHNAN (Badagara): We do not want to hear the hon. Member's cock and bull stories.

SHRI RAJ BAHADUR: We have nothing to hide, Sir. If my colleague, the Deputy Minister in the Ministry of Home Affairs, has got any information, he would have given it to the House. Sir, it is a matter that essentially comes within the purview of the State Government.

SHRI JYOTIRMOY BOSU: Protection of minorities is a central subject.

SHRI RAJ BAHADUR: We are not saying that. We are collecting the information and as soon as the information is available, we will place it before the House.

SHRI G. VISWANATHAN: It is the duty of the majority community to protect the minorities. Here is your observation made ten days ago and the Government is yet to get the information.

SHRI JYOTIRMOY BOSU: Sir, you made that observation 15 days ago.

MR. DEPUTY-SPEAKER: Order, please. That is not going to help us. I am seized of the matter. You should also allow the Chair to make some observations.

SHRI CHANDRAJIT YADAV (Azamgarh): Really this question has been raised here. Therefore, I wanted to draw the attention of the Government through you. Otherwise I expressed my great distress even this morning to the Prime Minister. I talked to the Chief Minister also. It is a matter of shame that continuously three villages have been burnt, arson

[Shri Chandrajit Yadav] and looting have taken place . . . (Interruptions) on a very large scale. Therefore, I would request—the Central Government has always been vigilant in such cases and the Central Government has always issued instructions and directions to the State Governments—that in such cases, particularly, when the lives and property of the minorities are not protected properly, serious steps should be taken...

SHRI JYOTIRMOY BOSU: When?

SHRI CHANDRAJIT YADAV: I would request the Parliamentary Affairs Minister that he should immediately get in touch with the State Government. Those officers who have miserably failed to protect the lives of the minority, should be punished.

As my colleague, Shri Ram Dhan, has asked for a judicial inquiry, I would also request that a judicial inquiry should be instituted and the officers concerned should be suspended immediately. Only then, not otherwise, there will be a sense of security among the minority. I hope the Government will take note of it. (Interruptions).

MR. DEPUTY-SPEAKER: Please allow me to say something. (Interruption) If you don't allow me to regulate the House how can I carry on? Last time when this question came up, I said that this was a State subject and normally it would not come before the House; but, since it involved the minorities, it had to be treated as a special case. That is why I had allowed it. The Minister of Parliamentary Affairs had said at that time—must be about two weeks ago or ten days ago, I don't remember exactly, we shall consult the records,—that he or the Government would be collecting the information and then pass them on to the House. Now this second incident has taken place. Why should it take such a long time, 10 days? I don't

know. I would ask the Government to respond to the strong feelings of the Members and get this information.

SHRI RAJ BAHADUR: I am grateful to you and to Mr. Chandrajit Yadav, General Secretary of the Congress, for the sentiments expressed; I may say that we share the concern expressed by hon. Members on this matter. We share their feelings. It is not the monopoly of Mr. Jyotirmoy Bosu alone to express concern.

SHRI JYOTIRMOY BOSU: Sir, he is casting aspersion on me. I say, you are a communalist. You are doing it for political purpose. (Interruption) You should be given Academy Award for talking irrelevant things and not fulfilling promises. (Interruption).

14.12 hrs.

#### DELIMITATION BILL—contd.

##### Clause 2 (Definitions)

MR. DEPUTY-SPEAKER: Mr. Bade, are you moving your amendments?

SHRI R. V. BADE (Khargone): Yes, Sir, I beg to move:

Page 2, lines 5 and 6,—

omit "having a Legislative Assembly" (20)

Page 2, line 6,—

omit 'but does not include the State of Jammu and Kashmir' (21)

In my amendment No. 21 I wish to omit the words wherein it is stated—"but does not include the State of Jammu and Kashmir." I request the Minister to amend the Constitution and pending that, we should not say everytime that this will not extend to Jammu and Kashmir. And then, State including Union Territory. I want to omit the words 'having a Legislative Assembly'. I do not know why these words 'having a Legislative Assembly'